

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF NDT TECHNOLOGIES PRIVATE LIMITED**

		RELEVANT PARTICULARS
1.	Name of corporate debtor	NDT TECHNOLOGIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01/04/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31900MH2005PTC152366
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No-W-198 TTC, MIDC, Kopar Khairane, Navi Mumbai Thane, Maharashtra 400709
6.	Insolvency commencement date in respect of corporate debtor	By National Company Law Tribunal, Mumbai Bench order dated. 22 March 2024 in Company Petition No: CP (IB) No. 707/MB/2023. Order received on 28 March 2024
7.	Estimated date of closure of insolvency resolution process	24 September 2024 i.e., 180 days from date of CIRP, i.e., receipt of CIRP order
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Dhanshyam Patel <b>Reg No:</b> IBBI/IPA-001/IP-P01373/2018-2019/12155
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai 400 077 Email: dpatel@ckpatel.com Tel: 022-25083300
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai 400 077. Email: cirp.ndt@gmail.com
11.	Last date for submission of claims	14 April 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> Physical Address: Not applicable

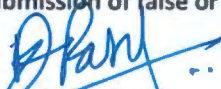
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the NDT TECHNOLOGIES PRIVATE LIMITED on 22 March 2024.

The creditors of NDT TECHNOLOGIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 14 April 2024 to Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

  
Dhanshyam Patel  
Mumbai  
Date: 28 March 2024





# THE FINANCIAL EXPRESS

Financial Express - Mumbai Page No 13 Date of Publish : 29-March-2024

FORM A Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF NDT TECHNOLOGIES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	NDT TECHNOLOGIES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	01/04/2005
3. Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31900MH2005PTC152366
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Plot No-W-198 TTC, MIDC, Kopar Khairane, Navi Mumbai Thane, Maharashtra 400709
6. Insolvency Commencement Date in respect of the Corporate Debtor	By National Company Law Tribunal, Mumbai Bench order dated. 22 March 2024 in Company Petition No: CP (IB) No. 707/MB/2023. Order received on 28 March 2024
7. Estimated date of closure of Insolvency Resolution Process	24 September 2024i.e., 180 days from date of CIRP, i.e., receipt of CIRP order
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	Name:Dhanshyam Patel Reg No:IBBI/PA-001/IP-P01373/2018-2019/12155
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address:322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai 400 077 Email:dpatel@ckpatel.com Tel: 022-25083300
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 322, Zest Business Spaces, M G Road, Ghatkopar East, Mumbai 400 077. Email:cirp.ndt@gmail.com
11. Last date for submission of claims	14 April 2024
12. Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	N.A.
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Web Link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the NDT TECHNOLOGIES PRIVATE LIMITED on 22 March 2024. The creditors of NDT TECHNOLOGIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 14 April 2024 to Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Mumbai  
Date:28 March 2024

Dhanshyam Patel

# नवाकाळ

Navakal - Mumbai Page No 05 Date of Publish : 29-March-2024

<b>फॉर्म ए</b> <b>जाहीर उद्घोषणा</b> (भारतीय नादारी आणि दिवाळखोरीपणा मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ६ अन्वये) <b>एनडीटी टेक्नोलॉजिस प्रायव्हेट लिमिटेडच्या धनकोचे लक्ष वेधण्याकरिता</b> संबंधित तपशील	
१. कॉर्पोरेट कर्जदाराचे नाव	एनडीटी टेक्नोलॉजिस प्रायव्हेट लिमिटेड
२. कॉर्पोरेट कर्जदाराच्या स्थापनेचा दिनांक	०१.०४.२००५
३. प्राधिकरण ज्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणीकरण झाले	कंपनी निबंधक-मुंबई
४. कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक/ मर्यादित दायित्व ओळख क्र.	U31900MH2005PTC152366
५. कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (जर असल्यास) पत्ता	प्लॉट क्र. डब्ल्यू-१९८ टीटीसी, एमआयडीसी, कोपर खेरणे, नवी मुंबई ठाणे, महाराष्ट्र ४००७०९.
६. कॉर्पोरेट कर्जदाराच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	कंपनी याचिका क्र.: सीपी(आयबी) क्र. ७०७/एम्बी/२०२३ मध्ये राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई खंडपीठाचा आदेश दिनांक २२ मार्च, २०२४. आदेश दि. २८ मार्च, २०२४ रोजी प्राप्त.
७. दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा अंदाजित दिनांक	२४ सप्टेंबर, २०२४ म्हणजेच सीआयआरपीच्या दिनांकप्रसून म्हणजेच सीआयआरपी आदेश प्राप्त झाल्यापासून १८० दिवस.
८. अंतरिम ठराव व्यावसायिक म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकाचे नाव आणि नोंदणीकरण क्रमांक	नाव: धनश्याम पटेल नोंद. क्र.: IBB/IPA-001/IP-P01373/2018-2019/12155
९. मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम ठराव व्यावसायिकाचा पत्ता आणि ईमेल	पत्ता: ३२२, झेस्ट बिझनेस स्पेस, एम जी रोड, घाटकोपर पूर्व, मुंबई ४०० ०७७. ईमेल: dpatel@ckpatel.com दूर: ०२२-२५०८३३००
१०. अंतरिम ठराव व्यावसायिकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ईमेल	पत्ता: ३२२, झेस्ट बिझनेस स्पेस, एम जी रोड, घाटकोपर पूर्व, मुंबई ४०० ०७७. ईमेल: cirp.ndt@gmail.com
११. दावे सादर करण्याचा अंतिम दिनांक	१४ एप्रिल, २०२४
१२. अंतरिम ठराव व्यावसायिकाद्वारे निश्चित केल्यानुसार, कलम २१ च्या उप-कलम (६अ) च्या खंड (ब) अन्वये धनकोचे वर्ग, जर असल्यास.	लागू नाही
१३. वर्गामध्ये धनकोचा प्राधिकृत प्रतिनिधी म्हणून काम करण्याकरिता ठरविण्यात आलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गामध्ये तीन नावे)	लागू नाही
१४. (अ) संबंधित अर्ज (ब) अधिकृत प्रतिनिधीचा तपशील उपलब्ध:	वेब लिंक: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> भौतिक पत्ता: लागू नाही.

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण यांनी दिनांक २२ मार्च, २०२४ रोजी एनडीटी टेक्नोलॉजिस प्रायव्हेट लिमिटेडची कॉर्पोरेट दिवाळखोरी ठराव प्रक्रिया सुरु करण्याचे आदेश दिले आहेत. एनडीटी टेक्नोलॉजिस प्रायव्हेट लिमिटेडच्या धनकोचा याद्वारे त्यांचे दावे पुराव्यासह दि. १४ एप्रिल २०२४ रोजी किंवा त्यापूर्वी अंतरिम ठराव व्यावसायिक यांच्याकडे नोंद क्र. १० समोर नमूद पत्त्यावर सादर करण्यास सांगण्यात येत आहे.

आर्थिक धनको यांनी दाव्याबाबतचे त्यांचे पुराव्यासहीत दावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व धनको त्यांचे दाव्याबाबतचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात.

नोंद क्र. १२ समोर नमूद केल्यानुसार वर्गाशी संबंधित वित्तीय कर्जदाराने, फॉर्म सीएमडीएल वर्गाचे (लागू नाही) अधिकृत प्रतिनिधी म्हणून काम पाहण्याकरिता नोंद क्र. १३ समोर नमूद तीन दिवाळखोरी व्यावसायिकामधून अधिकृत प्रतिनिधी म्हणून त्यांची पसंती नमूद करावी.

दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

मुंबई  
दिनांक: २८ मार्च, २०२४

धनश्याम पटेल